

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH: ALLAHABAD.**

WEDNESDAY, THIS THE 9TH DAY OF MAY, 2007.

QUORUM : HON. DR. K.B.S. RAJAN, J.M.

HON. MR. P.K. CHATTERJI, A.M.

ORIGINAL APPLICATION NO. 1383 OF 2005.

1. Brij Lal, aged about 50 years, Son of, Late Mata Prasad, Resident of, 108-A, Out House Loco Colony, N.C. Railway, Allahabad.
2. Ram Dular, aged about 48 years, Son of, Sri Bansi Lal, R/o D.S.A. Ground Out House, Allahabad.
3. Aley Mohd., aged about 57 years, Son of, Aley Aloa, R/o, 1/14, E.W.S. Double Storey Pritamnagar Colony, Allahabad.

..... Applicants.

Counsel for applicant: Shri B.N. Singh.

Versus

1. Union of India through the General Manager, North Central Railway, Allahabad.
2. Divisional Railway Manager, North Central Railway, Allahabad.
3. Assistant Mandal Engineer (H.Q.), North Central Railway, Allahabad.

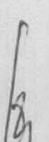
..... Respondents.

Counsel for Respondents: Sri P.N. Rai.

ORDER

BY HON. DR. K.B.S. RAJAN, J.M.

Counsel for the applicant in this case has invited our reference to order dated 1.11.2006 in O.A. No.982/05 in which one of us (Hon. Mr. P.K. Chatterji, A.M.) was a Member of the Bench. According to the counsel for applicant, the facts in the said O.A. and those in the present O.A. are identical and the relief sought for is also same. On going through the record, we are satisfied that the cases are identical in nature. Though, in the counter, Respondents have stated that the applicants in this O.A. are working as Khalasi, in some other place in the counter they have also admitted the fact of the services of the



applicants being utilized for supply of water etc. As such, we are satisfied that the two cases are identical. In the earlier O.A., the direction was as under :-

"We, therefore, dispose of this O.A. directing the respondents to take suitable action, and if so required, to create additional posts of Valvemen and give the benefit of the scale to the applicants within a period of six months from the date of communication of this order."

2. As the two cases are identical, the above order shall also be applicable in the case of the applicants of this O.A. as well. Respondents are directed to act accordingly.
3. The O.A. is disposed of with the above direction. No order as to costs.

A. M.

A.M.

J. M.

J.M.

Asthana/